

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 3981-3982 OF 2018

COMMISSIONER OF CENTRAL EXCISE NO.1,  
TIRUCHIRAPALLI

APPELLANT (S)

VERSUS

M/S DALMIA CEMENT (BHARAT) LTD.

RESPONDENT (S)

WITH

SLP (C) No. 14179/2022

SLP (C) No. 30745/2024

O R D E R

Shri N. Venkatraman, learned A.S.G. submitted that these matters would not survive for further consideration owing to 'low tax effect'.

The submissions of learned A.S.G. is placed on record.

These matters are accordingly disposed of owing to 'low tax effect'.

Pending application(s) shall stand disposed of.

.....J.  
[B.V. NAGARATHNA]

.....J.  
[R. MAHADEVAN]

NEW DELHI  
SEPTEMBER 09, 2025

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 33238/2015

[Arising out of impugned final judgment and order dated 29-04-2015 in TA No. 15/2009 passed by the High Court of Gujarat at Ahmedabad]

COMMISSIONER OF CENTRAL EXCISE & CUSTOMS, RAJKOT Petitioner(s)

VERSUS

M/S ADANI PORTS AND SPECIAL ECONOMIC ZONE LTD. Respondent(s)

WITH

C.A. No. 10943-10944/2016 (III-A)

IA No. 84785/2019 - MODIFICATION

SLP(C) No. 621/2017 (XI)

C.A. Nos. 3981-3982/2018 (XII)

FOR ADMISSION and I.R.

SLP(C) No. 18249/2018 (IV-C)

IA No. 77557/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 22200/2018 (IV-C)

SLP(C) No. 18270/2018 (IV-C)

IA No. 86150/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 19075/2018 (IV-C)

IA No. 99887/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 8909/2020 (XI)

IA No. 68698/2020 - APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT

IA No. 3275/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 131504/2020 - STAY APPLICATION

SLP(C) No. 14179/2022 (XI-A)

IA No. 121335/2023 - AMENDMENT IN CAUSE TITLE

IA No. 113931/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 9952/2023 (IV-A)

IA No. 61260/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

contd..

SLP(C) No. 7669/2023 (IV-A)

IA No. 59354/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

C.A. No. 4383/2023 (IV)

IA No. 120486/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 26784-26786/2024 (IV-B)

IA No. 125065/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 30745/2024 (XII-A)

IA No. 278303/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Diary No(s). 6613/2025 (XII)

IA No. 57376/2025 - CONDONATION OF DELAY IN FILING

IA No. 57374/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Diary No(s). 15220/2025 (XVII-A)

IA No. 84098/2025 - CONDONATION OF DELAY IN FILING APPEAL

IA No. 84100/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 84096/2025 - STAY APPLICATION

Date : 09-09-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :Mr. Rajesh Chibber, Adv.  
Mr. Dhananjay Garg, AOR  
Mr. Dinesh Kumar Garg, Adv.  
Mr. Abhishek Garg, Adv.

Ms. Charanya Lakshmikumaran, AOR  
Ms. Neha Choudhary, Adv.  
Ms. Umang Motiyani, Adv.  
Mr. Ayush Agarwal, Adv.  
Ms. Nitum Jain, Adv.  
Mr. Swastik Mishra, Adv.  
Ms. Medha Sinha, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. N. Venkatraman, A.S.G.  
Mr. Gurmeet Singh Makker, AOR  
Mr. S.A. Haseeb, Adv.  
Mr. V.C. Bharathi, Adv.  
Mr. B.K. Satija, Adv.

contd..

Mr. Apoorv Kurup, Adv.  
Mr. Annirudh Sharma-ii, Adv.  
Mr. Navanjay Mahapartra, Adv.

For Respondent(s) :Ms. Charanya Lakshmikumaran, AOR  
Ms. Umang Motiyani, Adv.  
Ms. Neha Choudhary, Adv.  
Mr. Ayush Agarwal, Adv.  
Ms. Nitum Jain, Adv.

Mr. Prakash Shah, Sr. Adv.  
Mr. Rajat Mittal, AOR  
Mr. Mohit Raval, Adv.  
Mr. Yash Prakash, Adv.

Mr. Vikram S. Nankani, Sr. Adv.  
Mr. Kumar Visalaksh, Adv.  
Mr. Udit Jain, Adv.  
Mr. Pranav Bansal, Adv.  
Mr. Harish Pandey, AOR

Mr. B. Krishna Prasad, AOR  
Mr. Mukesh Kumar Maroria, AOR

Mr. Ks Naveen Kumar, Adv.  
Mr. Anand Sukumar, AOR  
Mr. S Sukumaran, Adv.  
Mr. Bhupesh Pathak, Adv.  
Mrs. Ruche Anand, Adv.

M/S. Khaitan & Co., AOR  
Mrs. Vanita Bhargava, Adv.  
Mr. Ajaj Bhargava, Adv.  
Ms. Nandita Chauhan, Adv.  
Ms. Tijil Thakur, Adv.

Mrs. Prabha Swami, Adv.  
Ms. Divya Swami, Adv.  
Mr. Nikhil Swami, AOR

UPON hearing the counsel the Court made the following

O R D E R

C.A. Nos. 3981-3982/2018, SLP(C) No. 14179/2022 and  
SLP(C) No. 30745/2024

These matters are disposed of in terms of the signed  
order.

Pending application(s) shall stand disposed of.

Contd..

Rest of the matters

At request, list on 23.09.2025.

SLP (C) No.12777/2022

Shri N. Venkatraman, learned A.S.G. submitted that SLP (C) No.12777/2022 has inadvertently been disposed of vide order dated 16.04.2025 owing to low tax effect. However, the said special leave petition could not have been disposed of owing to 'low tax effect'. Hence, the same may be restored on the file of this Court.

Learned counsel for the respondent(s) have no objection to the said submission and for the restoration of the said petition on the file of this Court.

In the circumstances, SLP (C) No.12777/2022 is restored on the file of this Court by recalling the order passed in the said case on 16.04.2025 and by modifying the said order in the aforesaid circumstances.

SLP (C) No.12777/2022 be listed along with this batch of matters on 23.09.2025.

(NEETU SACHDEVA)  
ASTT. REGISTRAR-cum-PS

(DIVYA BABBAR)  
COURT MASTER (NSH)

(signed order is placed on the file)